

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No.I

Excise Appeal No.1353 of 2012

(Arising out of Order-in-Original No.27/COMMISSIONER/2011-12 dated 02/03/2012 passed by Commissioner Customs, Central Excise & Service Tax, Noida)

M/s Hyde Park (India) Pvt. Ltd.
(C-50, Sector-63, Noida)

.....Appellant

VERSUS

Commissioner of Customs & Central ExciseRespondent
(C-56/42, Sector-62, Noida)

WITH

- (I) Excise Appeal No.1354 of 2012 (SMT. Chaitali Grover)**
- (II) Excise Appeal No.1355 of 2012 (Metalware Corporation)**
- (III) Excise Appeal No.1356 of 2012 (Sunil Parashar, Partner)**
- (IV) Excise Appeal No.1357 of 2012 (Shri K.M. Pandey)**

(Arising out of Order-in-Original No.27/COMMISSIONER/2011-12 dated 02/03/2012 passed by Commissioner Customs, Central Excise & Service Tax, Noida)

APPEARANCE:

A letter on record for the Appellants
Shri B.K. Jain, Authorized Representative for the Respondent

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO.- 70086-70090 /2021

DATE OF HEARING : 24 March, 2021
DATE OF DECISION : 24 March, 2021

JUSTICE DILIP GUPTA:

The appeals are listed today with an office note that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and a certificate has also been issued

regarding discharge of the liability. The dispute, therefore, does not survive.

2. The appeals are, accordingly dismissed. The application, if any, stands disposed of.

(Dictated and pronounced in open court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
Member (Technical)

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